[श्री मधु लिमये]

जो गिरफ्तारियां हुई है, लोगों को सूबा से निकाला गया है। उसके बारे में मैंने एक ध्यानाकर्षण प्रस्ताव की सूचना दी है। साथ साथ खाद्य नीति के बारे में सरकार की असफलता पर भी मैंने एक काम रोको प्रस्ताव दिया है। मेरा खयाल है कि उनको तो ले लिया जा सकता है।

अध्यक्ष महोदय : आप बैठ जाएं, आपने कह लिया। आपको यह कहना नहीं चाहिए था। अगर आपको शिकायत थी कि कोई प्रस्ताव लिया जाना चाहिए जिसको मैंने नामंजूर कर दिया है, तो आप मुझे लिख कर देते या मुझसे मिलते, तो मैं उसका फैसला करता। यह तो आपने जो हाउस ने फैसला किया है उसका उल्लंघन कर रहे हैं।

श्री मधु लिमये : मैंने कहा कि कच्छ का आपने नहीं लिया तो ठीक है। लेकिन गोलियों के बारे में और गिरफ्तारियों के बारे में मैं ने कहा कि . .

अध्यक्ष महोदय : जो आप समझते है कि लिया जाना चाहिए उसके बारे में लिख कर भेज दें।

श्री मधु लिमये : आपने कहा था कि अविश्वास के प्रस्ताव पर वोट होने के बाद मैं उन मामलों को लूंगा। इसलिए मैंने यह सवाल उठाया।

अध्यक्ष महोदय : अब मुझे इजाजत तो दीजिए कि बाकी काम मैं देख लूं। जब यह प्रस्ताव डिसकस हो जाए तो मैं देखूंगा कि कौन सा लिया जा सकता है कौनसा नहीं लिया जा सकता।

श्री बागड़ी (हिसार) : जवाब तो दे दीजिए कि कौन सा लिया जाएगा।

अध्यक्ष महोदय : मैं ऐसे जवाब नहीं दे सकता। जब अविश्वास का प्रस्ताव लिया जाएगा तो मैं देखूंगा कि कोनसा लिया जा सकता है और कौन सा नहीं लिया जा सकता।

Shrimati Renu Chakravartty: Do I understand that the particular issue of the Bihar situation will be considered by you and the result intimated to us?

Mr. Speaker: Some I have rejected already. I am not going to reopen them. Some I have kept pending. In view of this, I will examine all those that are pending with me, and then let the House know whether I will allow any one or not.

Shrimati Renu Chakravartty: We have not received any intimation.

Mr. Speaker: Then, she will receive intimation.

श्री राम सेवक यादव (बाराबंकी) : आपने आज कहा कि कुछ ध्यानाकर्षण प्रस्ताव ऐसे है जिन के बारे में आप विचार करेंगे कि वह अविश्वास प्रस्ताव आने के बाद लिए जाने चाहिए या नहीं। मैं ने एक ध्यानाकर्षण प्रस्ताव की सूचना दी है, शायद वह प्रस्ताव अविश्वास प्रस्ताव के अन्तर्गत नहीं आ सकता। और वह यह है . . .

अध्यक्ष महोदय : मैं देख लूंगा।

श्री राम सेवक यादव : प्रधान मंत्री के घर के बाहर जो समाजवादियों को पकड़ा गया . . .

अध्यक्ष महोदय : उसको इस ढंग से नहीं लाया जा सकता।

12.56 hrs.

HINDU RELIGIOUS ENDOWMENTS BILL*

The Minister of Law and Social Security (Shri A. K. Sen): I beg to move

*Published in the Gazette of India Extraordinary, Part II, section 2, dated 16-8-65.

for leave to introduce a Bill to provide for the better supervision and more effective administration of Hindu public religious endowments and for matters connected therewith.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the better supervision and more effective administration of Hindu public religious endowments and for matters connected therewith."

The motion was adopted.

Shri A. K. Sen: I introduce the Bill.

12.56½ hrs.

KHUDA BAKSH ORIENTAL PUBLIC LIBRARY BILL*

The Minister of Education (Shri M. C. Chagla): I beg to move for leave to introduce a Bill to declare the Khuda Baksh Oriental Public Library at Patna to be an institution of national importance and to provide for its administration and certain other connected matters.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to declare the Khuda Baksh Oriental Public Library at Patna to be an institution of national importance and to provide for its administration and certain other connected matters."

The motion was adopted.

Shri M. C. Chagla: I introduce the Bill.

12.57 hrs.

ALIGARH MUSLIM UNIVERSITY (AMENDMENT) BILL*

The Minister of Education (Shri M. C. Chagla): I beg to move for leave to introduce a Bill further to amend the Aligarh Muslim University Act, 1920.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Aligarh Muslim University Act, 1920".

The motion was adopted.

Shri M. C. Chagla: I introduce the Bill.

12.57½ hrs.

STATEMENT RE: ALIGARH MUSLIM UNIVERSITY (AMENDMENT) ORDINANCE

The Minister of Education (Shri M. C. Chagla): I beg to lay on the Table a copy of the explanatory statement giving reasons for immediate legislation by the Aligarh Muslim University (Amendment) Ordinance, 1965, as required under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

12.58 hrs.

PAYMENT OF BONUS BILL*

The Minister of Labour and Employment (Shri D. Sanjivayya): I beg to move for leave to introduce a Bill to provide for the payment of bonus to persons employed in certain establishments and for matters connected therewith.

Shri S. M. Banerjee (Kanpur): I oppose the Bill at the introduction stage itself. You will remember that the six members of the Bonus Commission who represent the entire working class of the country and the Government representatives made unanimous recommendations. Only one member, who represented the employers, gave a report of dissent. I am sorry that Government has taken note only of

*Published in the Gazette of India Extraordinary, Part II, Section 2, dated 16-8-65.